

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 9510/2015

(Arising out of impugned final judgment and order dated 11/05/2015  
in MCN No. 528/2015 11/05/2015 in CRLA No. 202/2015 passed by the  
High Court Of Orissa At Cuttack)

PRAGNA PARAMITA PRAHARAJ

Petitioner(s)

VERSUS

STATE OF ORISSA

Respondent(s)

(With appln(s) for exemption from filing O.T., c/delay in filing  
process fee and interim relief and office report)

Date : 16/05/2016 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE  
HON'BLE MR. JUSTICE ASHOK BHUSHAN  
(VACATION BENCH)

For Petitioner(s)

Ms. Amrita Panda, Adv.  
Mr. Debesh Panda, Adv.

Mr. Milind Kumar, Adv.

For Respondent(s)

Mr. Ashok Panigrahi, Adv.

UPON hearing the counsel the Court made the following  
O R D E RList the matter on Friday, the 20th May, 2016, as  
prayed for.(DEEPAK MANSUKHANI)  
COURT MASTER(RAJINDER KAUR)  
COURT MASTER

Signature Not Verified

Digitally signed by  
DEEPAK MANSUKHANI  
Date: 2016.05.16  
16:49:31 IST  
Reason: